NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH** CHENNAL

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 09.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/182/2016

NAME OF THE PETITIONER(S)

: S. Kadirvel & 13 others

NAME OF THE RESPONDENT(S)

: M/s CIGFIL Limited & 3 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

R.VIDHIA SHANKAR

ADV. FOR PETITIONERS 12. VIOLITE SKO

Kantha surana

Shri R.Vidhyashankar, Advocate for Petitioner present. Shri K.Nithyanvendhan and Ms.Kavitha Surana, Counsel for R4 present. We had the privilege of hearing the final submissions of the Counsel representing respondents. During the course of arguments, one suggestion has been floated by the Counsel for respondents that the petitioner may buy out the shares of R2, R3 and R4. The counsel for petitioner stated that he did not receive all the papers, i.e. the accounts statements/balance sheets for the years 2014 onwards. However, he already got the documents that are stated to be unsigned. The counsel for respondents stated that whatever is the set of documents filed are corrected, however they are willing to serve the document for the year 2016. Therefore the counsel for the petitioner is directed to take fresh instructions from his clients about the offer that has been made by the Counsel for respondents and report the same to this bench. Time enlarged at request. Put up on 31/05/2017 at 10.30 A.M.

(Ch.Md. Sharief Tarig Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)